

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

18. C.P. (IB)/327(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: Mbook Technology Private Limited  
Vs  
R S Kamthe Infrastructure Developers  
Private Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

---

**ORDER**

1. Mr. Neeraj Malik i/b Mr. Aditya P. Shirke, Ld. Counsel for the Operational Creditor present through physical mode. No representation on the part of the Corporate Debtor, despite the notice.
2. On going through the order file, this Bench noticed that on 07.06.2024, the Registry was directed to issue notice, the notice was successfully delivered upon the Corporate Debtor.
3. Today, the matter called out twice, there is no representation on the part of the Corporate Debtor. It appears that the Corporate Debtor is not interested to appear or file reply in this matter. Hence, the Corporate Debtor is set ***ex-parte***.
4. Post this matter on **28.08.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**